

**Directorate General of Foreign Trade**  
**Udyog Bhawan**  
**DES-V Section**

**Minutes of the Meeting NC-V held on 17.04.2008**

The Meeting No. 03/AM-09 for the licensing year 2008-09 to consider the cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2004-09 pertaining to Textiles and Leather was held on 17.04.2008 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No.	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. B.B.Bharti, Director	R.O, TC, Noida
3.	Sh. Pradip Kumar, F.T.D.O	DGFT

**(TEXTILES AND LEATHER ITEMS)**

At the outset the Minutes of NC Meeting 01/AMO9 held on 03.04.2008 were ratified. The Agenda for individual cases for Meeting No. 03/AM09 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

**MEETING NUMBER** : 3/84-ALC3/2008 **MEETING DATE** : 17.04.2008

**Online agenda cases**

Case No.:6/3/84-ALC3/2008	Party Name:SHANTI PROCESSORS LTD	Meet No/Date:3/84-ALC3/2008	Status:
---------------------------	----------------------------------	-----------------------------	---------

1			17.04.2008	Approved
	HQ File :01/84/050/00012/AM09/	RLA File :08/24/040/00304/AM06/	Lic.No/Date:0810055143 24.03.2006	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case by allowing import item at S.No.1 with 1% by weight of export product as detailed below:-				
	Export item	Export Qty.	Import item	Qty. allowed
	100% carbonized polyester dyed and/or printed fabrics/made-ups	70000 Sq mtrs.	Polyester cotton blended grey fabrics Disperse dyes	70700 Sq mtrs. GSM and weight of export product has not been given, in absence of which it is not possible to compute the requirement of input, hence Disperse Dyes are disallowed.
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

2	Case No.:1/3/84-ALC3/2008	Party Name:COLOR LINES INCORPORATED	Meet No/Date:3/84-ALC3/2008 17.04.2008	Status: Withdrawn
	HQ File :01/84/050/00007/AM09/	RLA File :07/24/040/00064/AM07/	Lic.No/Date:0710044628 01.05.2006	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 13.07.2006 (HQ. F.No. 01/84/162/236				

/AM07/DESV)

and approved. It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

3	<b>Case No.:2/3/84-ALC3/2008</b>	Party Name:COLOR LINES INCORPORATED	Meet No/Date:3/84-ALC3/2008 17.04.2008	<b>Status:</b> <b>Withdrawn</b>
	HQ File :01/84/050/00008/AM09/	RLA File :07/24/040/00063/AM07/	Lic.No/Date:0710044629 01.05.2006	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 07.09.2006 (HQ. F.No. 01/84/162/232/AM07/DESV) and approved. It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.			

4	<b>Case No.:3/3/84-ALC3/2008</b>	Party Name:COLOR LINES INCORPORATED	Meet No/Date:3/84-ALC3/2008 17.04.2008	<b>Status:</b> <b>Withdrawn</b>
	HQ File :01/84/050/00009/AM09/	RLA File :07/24/040/00059/AM07/	Lic.No/Date:0710044630 01.05.2006	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 07.09.2006 (HQ. F.No. 01/84/162/233/AM07/DESV) and approved. It was therefore decided that R.A may be sent a copy of the said NC decision for their record			

and withdraw the case from agenda.

5	<b>Case No.:</b> 4/3/84-ALC3/2008	Party Name:COLOR LINES INCORPORATED	Meet No/Date:3/84-ALC3/2008 17.04.2008	<b>Status:</b> <b>Withdrawn</b>
	HQ File :01/84/050/00010/AM09/	RLA File :07/24/040/00062/AM07/	Lic.No/Date:0710044631 01.05.2006	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 07.09.2006 (HQ. F.No. 01/84/162/235/AM07/DESV) and approved. It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.			

6	<b>Case No.:</b> 5/3/84-ALC3/2008	Party Name:COLOR LINES INCORPORATED	Meet No/Date:3/84-ALC3/2008 17.04.2008	<b>Status:</b> <b>Withdrawn</b>
	HQ File :01/84/050/00011/AM09/	RLA File :07/24/040/00065/AM07/	Lic.No/Date:0710044632 01.05.2006	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 13.07.2006 (HQ. F.No. 01/84/162/234/AM07/DESV) and approved. It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.			

7	<b>Case No.:</b> 7/3/84-ALC3/2008	Party Name:GUJARAT RAFFIA INDUSTRIES LTD	Meet No/Date:3/84-ALC3/2008 17.04.2008	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00013/AM09/	RLA File :08/24/040/00119/AM07/	Lic.No/Date:0810059734 20.09.2006	Defer Date: 15.05.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in this case application has not been received so far. It was therefore decided to await the same and defer the case for re-listing on 15.05.2008.			

8	<b>Case No.:8/3/84-ALC3/2008</b>	Party Name: CHOUDHARY FASHIONS,	Meet No/Date:3/84-ALC3/2008 17.04.2008	<b>Status:</b> <b>Withdrawn</b>
	HQ File :01/84/050/00014/AM09/	RLA File :03/94/040/00704/AM07/	Lic.No/Date:0310402418 04.10.2006	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 22.03.2007 (HQ. F.No. 01/84/50/765/AM07/DESV) and approved. It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.			

9	<b>Case No.:9/3/84-ALC3/2008</b>	Party Name:BINAYKIA VASTRA NIRMAN P. LTD.	Meet No/Date:3/84-ALC3/2008 17.04.2008	<b>Status:</b> <b>Withdrawn</b>
	HQ File :01/84/050/00015/AM09/	RLA File :08/24/040/00186/AM07/	Lic.No/Date:0810060430 17.10.2006	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 13.03.2008 (HQ. F.No. 01/84/162/819/AM07) and approved. It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.			

10	<b>Case No.:10/3/84-ALC3/2008</b>	Party Name:FAZE THREE LIMITED,	Meet No/Date:3/84-ALC3/2008 17.04.2008	<b>Status:</b> <b>Withdrawn</b>
	HQ File :01/84/050/00016/AM09/	RLA File :03/94/040/00959/AM07/	Lic.No/Date:0310410556 01.12.2006	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 28.12.2006 (HQ. F.No. 01/84/162/988/AM07) and approved. It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.			

11	Case No.:11/3/84-ALC3/2008		Party Name:RAJ EXPORTS		Meet No/Date:3/84-ALC3/2008 17.04.2008		Status: Approved	
	HQ File :01/84/050/00017/AM09/		RLA File :08/24/040/00267/AM07/		Lic.No/Date:0810061854 21.12.2006			
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as detailed below:-							
	Export item		Export Qty.	Import item		Qty. allowed		
	Processed knitted fabrics containing polyester cotton yarn.		61400 Kgs	Optical whitening agent		307 Kgs		
			Softening agent		614 Kgs.			
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.								

12	<b>Case No.:12/3/84-ALC3/2008</b>	Party Name:FAZE THREE LIMITED,	Meet No/Date:3/84-ALC3/2008 17.04.2008	<b>Status:</b> <b>Withdrawn</b>
	HQ File :01/84/050/00018/AM09/	RLA File :03/94/040/01381/AM07/	Lic.No/Date:0310425137 30.03.2007	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 13.03.2008 (HQ. F.No. 01/84/162/122/AMO8) and under examination of DC (MSME). It was therefore decided to withdraw the case from agenda.			

	<b>Case No.:13/3/84-ALC3/2008</b>	Party Name:SABARE INTERNATIONAL LTD	Meet No/Date:3/84-ALC3/2008 17.04.2008	<b>Status:</b> <b>Withdrawn</b>
	HO File :01/84/050/00019/AM09/	RLA File :32/24/040/00002/AM08/	Lic No/Date:3210035211	

13			16.04.2007	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 07.02.2008 (HQ. F.No. 01/84/162/073/AM-08/DES-V) and approved. It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.</p>			

14	<b>Case No.:14/3/84-ALC3/2008</b>	Party Name:HARTEX SILK MILLS (P) LTD.,	Meet No/Date:3/84-ALC3/2008 17.04.2008	<b>Status:</b> <b>Withdrawn</b>
	HQ File :01/84/050/00020/AM09/	RLA File :03/94/040/00066/AM08/	Lic.No/Date:0310428066 26.04.2007	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 09.08.2007 (HQ. F.No. 01/84/162/146/AM-08/DES-V) and rejected. It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.</p>			

15	<b>Case No.:15/3/84-ALC3/2008</b>	Party Name:BOMBAY RAYON FASHIONS LIMITED	Meet No/Date:3/84-ALC3/2008 17.04.2008	<b>Status:</b> <b>Withdrawn</b>
	HQ File :01/84/050/00021/AM09/	RLA File :03/94/040/00186/AM08/	Lic.No/Date:0310431453 01.06.2007	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 22.11.2007 (HQ. F.No. 01/84/162/354/AM-08/DES-V) and approved. It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.</p>			

16	<b>Case No.:16/46/84-ALC3/2007</b>	Party Name:CHELSEA MILLS	Meet No/Date:3/84-ALC3/2008 17.04.2008	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00290/AM08/	RLA File :05/24/040/00205/AM08/	Lic.No/Date:0510204724 11.06.2007	Defer Date: 15.05.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that status of this case called for from R.A is still awaited. It was therefore decided to remind them and copy of application may also be sent to firm for status of this case. It was therefore decided to defer the case for re-listing on 15.05.2008.			

17	<b>Case No.:24/46/84-ALC3/2007</b>	Party Name:CALICO TRENDS	Meet No/Date:3/84-ALC3/2008 17.04.2008	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00298/AM08/	RLA File :06/24/040/00005/AM08/	Lic.No/Date:0610012078 22.06.2007	Defer Date: 15.05.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that status of this case called for from R.A is still awaited. It was therefore decided to remind them and copy of application may also be sent to firm for status of this case. It was therefore decided to defer the case for re-listing on 15.05.2008.			

18	<b>Case No.:44/46/84-ALC3/2007</b>	Party Name:V AND S INTERNATIONAL P.LTD.,	Meet No/Date:3/84-ALC3/2008 17.04.2008	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00318/AM08/	RLA File :05/24/040/00372/AM08/	Lic.No/Date:0510207141 03.08.2007	Defer Date: 15.05.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that application received from R.A may be referred to TC, Mumbai for their examination and comments and case may be deferred for re-listing on 15.05.2008.			

	<b>Case No.:16/3/84-ALC3/2008</b>	Partv Name:THE BOMBAY DYEING &	Meet No/Date:3/84-ALC3/2008	<b>Status:</b>
--	-----------------------------------	--------------------------------	-----------------------------	----------------



19		MFG. CO. LTD.	17.04.2008	<b>Withdrawn</b>
	HQ File :01/84/050/00022/AM09/	RLA File :03/95/040/00608/AM08/	Lic.No/Date:0310446819 17.10.2007	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 01.11.2007 (HQ. F.No. 01/84/162/868/AM-08/DES-V) and approved. It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.			

20	<b>Case No.:92/46/84-ALC3/2007</b>	Party Name:CELEBRITY FASHIONS LTD.,	Meet No/Date:3/84-ALC3/2008 17.04.2008	<b>Status: Deferred</b>
	HQ File :01/84/050/00366/AM08/	RLA File :04/24/040/00279/AM08/	Lic.No/Date:0410092058 13.11.2007	Defer Date: 15.05.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that status of this case called for from R.A is still awaited. It was therefore decided to remind them and copy of application may also be sent to firm for status of this case. It was therefore decided to defer the case for re-listing on 15.05.2008.			

21	<b>Case No.:17/3/84-ALC3/2008</b>	Party Name:SKY INDUSTRIES LIMITED	Meet No/Date:3/84-ALC3/2008 17.04.2008	<b>Status: Withdrawn</b>
	HQ File :01/84/050/00023/AM09/	RLA File :03/95/040/00808/AM08/	Lic.No/Date:0310452538 04.12.2007	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 21.02.2008 (HQ. F.No. 01/84/162/1042/AM-08/DES-V) and approved. It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.			

22	<b>Case No.:18/3/84-ALC3/2008</b>	Party Name:CHANDRA MUKHI IMPEX PVT. LTD.,	Meet No/Date:3/84-ALC3/2008 17.04.2008	<b>Status:</b> <b>Withdrawn</b>
	HQ File :01/84/050/00024/AM09/	RLA File :02/24/040/00246/AM08/	Lic.No/Date:0210106958 10.12.2007	
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 17.01.2008 (HQ. F.No. 01/84/162/1073/AM-08/DES-V) and rejected. It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.			

23	<b>Case No.:19/3/84-ALC3/2008</b>	Party Name:SABARE INTERNATIONAL LTD	Meet No/Date:3/84-ALC3/2008 17.04.2008	<b>Status:</b> <b>Approved</b>
	HQ File :01/84/050/00025/AM09/	RLA File :32/24/040/00058/AM08/	Lic.No/Date:3210036852 11.12.2007	
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case by allowing the item of import on net to net basis with accountability clause.  The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.			

24	<b>Case No.:20/3/84-ALC3/2008</b>	Party Name:BIRLA VXL LTD.	Meet No/Date:3/84-ALC3/2008 17.04.2008	<b>Status:</b> <b>Withdrawn</b>
	HQ File :01/84/050/00026/AM09/	RLA File :24/24/040/00009/AM08/	Lic.No/Date:2410020423 22.01.2008	
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 07.02.2008 (HQ. F.No. 01/84/162/1164/AM-08/DES-V) and rejected. It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.			

25	<b>Case No.:21/3/84-ALC3/2008</b>	Party Name:BIRLA VXL LTD.	Meet No/Date:3/84-ALC3/2008 17.04.2008	<b>Status:</b> <b>Approved</b>
	HQ File :01/84/050/00027/AM09/	RLA File :24/24/040/00010/AM08/	Lic.No/Date:2410020663 28.02.2008	
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case taking cue from SION at S.No.J-36 and J-234 as detailed below: - <ul style="list-style-type: none"> <li>(a) The import item at S.No. 1 i.e Scoured wool may be allowed @ 1.308 kg/kg content in export product or as applied for whichever is less;</li> <li>(b) The import item at S.No. 2 i.e Polyester Tow may be allowed @ 1.170 kg/kg content in export product or as applied for whichever is less;</li> <li>(c) The import item at S.No. 3 i.e Elastomer yarn may be allowed on net to net basis with accountability clause.</li> </ul> <p>The R.A shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

26	Case No.:22/3/84-ALC3/2008	Party Name:BIRLA VXL LTD.	Meet No/Date:3/84-ALC3/2008 17.04.2008	Status: <b>Approved</b>
	HQ File :01/84/050/00028/AM09/	RLA File :24/24/040/00011/AM08/	Lic.No/Date:2410020759 12.03.2008	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case taking cue from SION at S.No.J-36 and J-234 as detailed below: -</p> <p>(a) The import item at S.No. 1 i.e Scoured wool may be allowed @ 1.308 kg/kg content in export product or as applied for whichever is less;</p> <p>(b) The import item at S.No. 2 i.e Polyester Tow may be allowed @ 1.170 kg/kg content in export product or as applied for whichever is less;</p> <p>(c) The import item at S.No. 3 i.e Elastomer yarn may be allowed on net to net basis with accountability clause.</p> <p>The R.A shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

### Manually generated agenda cases

Case No.22	M/s R.P.Trading Co. Mumbai
------------	----------------------------

NC 03/09 dt. 17.04.2008	F.No. 01/84/162/041/AM08/DES-V
Grievance for allowing reduced quantity in import entitlement under DFIA Authorization	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and perused the computation submitted by R.A in respect of each case of M/s Bharat Enterprises, Kolkata, M/s Veekay Trading Corporation, Kolkata and M/s Imperial Infotrade, Kolkata in terms of Public Notice No. 52 dated 27.09.2007 incorporating General Note No. 18 and 19. The Committee observed that the computation done by R.A is correct and acceptable. Hence, it was decided that the details of each case submitted by R.A may be sent to Grievance Committee as desired by them.

-  
-

Case No.23	M/s Nirvan Clothing Co. Ltd.
NC 03/09 dt. 17.04.2008	F.No. 01/84/50/510/AM05/DES-V
Fixation of input output norms against Advance Authorization No.0510147346 dt. 18.06.2007.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case is under examination of DC (MSME) and comments are still awaited from them. It was therefore decided to defer the case for re-listing on 15.05.2008.

Case No.24	M/s Orient Fashion Exports (India) Pvt. Ltd.
NC 03/09 dt. 17.04.2008	F.No. 01/84/162/589/AM08/DES-V
Fixation of input output norms against Advance Authorization No.0510205778 dt. 04.07.2007.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case is under examination of DC (MSME) and comments are still awaited from them. It was therefore decided to defer the case for re-listing on 15.05.2008.

Case No.25	M/s Orient Fashion Exports (India) Pvt. Ltd.
NC 03/09 dt. 17.04.2008	F.No. 01/84/162/590/AM08/DES-V
Fixation of input output norms against Advance Authorization No.0510205037 dt. 18.06.2007.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case is under examination of DC (MSME) and comments are still awaited from them. It was therefore decided to defer the case for re-listing on 15.05.2008.

Case No.26	M/s Model Exims
NC 03/09 dt. 17.04.2008	F.No. 01/84/162/715/AM07/DES-V
Fixation of norms/modification of SION in respect of leather goods and other suggestions regarding the Policy decision.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that procedure viz. furnishing of relevant industry data, dully filled up/authenticated in the prescribed Aayat Niryat Form for modification of SION and for allowing fuel, duty free import of fuel for generating power, has not been followed by the Council. In view of this Committee decided to advise CLE for strict compliance of the same to process the case further. The case may be re-opened on receipt of the above details.

Case No.27	M/s J.B Exports
NC 03/09 dt. 17.04.2008	F.No. 01/84/50/737/AM08/DES-V
Fixation of input output norms against Advance Authorization No.5210018934 dt. 16.02.2006.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh.Mahendra Sancheti, Director and Sh. Lambi, a technical person of the firm, who appeared for personal hearing in this case. He explained the case alongwith Sample. The Committee, after detailed deliberations in consultation with representatives of technical authorities present in the meeting felt that in order to compute the actual requirement of inputs alongwith wastage involved therein, a spot study is needed. In view of this Committee decided that a team of officers from DGFT, DC (MSME), R.O., T.C. Noida and DIPP shall visit the unit of the firm to study the manufacturing process involved in this case to assess the % of wastage. The case will be re-opened on submission of the report of the above team.

Firm may be informed accordingly.

Case No.28	M/s. Chelsea Mills
NC 03/09 dt. 17.04.2008	F.No. 01/84/50/722/AM-06/DES-V
Ratification of input output norms against Advance Authorisation No. 0510175922 dt. 07.02.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case is under examination of DC (MSME) and comments are still awaited from them. It was therefore decided to defer the case for re-listing on 15.05.2008.

Case No.29	M/s. ABC Exports, Jaipur
NC 03/09 dt. 17.04.2008	F.No. 01/84/162/1044/AM-08/DES-V
Ratification of input output norms against Advance Authorization No. 1310004318 dt. 29.11.2001 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing the item of import with 3% wastage.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.30	Recd. from PC-I Section, DGFT, New Delhi.
NC 03/09 dt. 17.04.2008	F.No. 01/94/180/945/AM08/PC-I
Regarding issue of Scrip under the Target Plus Scheme by Jt.DGFT, Mumbai – reference received from Commissioner of Customs, Kandla.	

Decision: The Committee considered the case as per agenda alongwith relevant papers received from PC-I Section. The Committee heard Sh. Jatin. P, an authorized representative of M/s Anunay Fab. Ltd., who appeared for personal hearing before NC. The Committee also observed that following export products are covered under this TPS: -

S. No	Export Products	Import items allowed against export product under SION
1	SAN Resin (Styrene Acrylonitrile Resin), SION, H-295	1. Acrylonitrile 2. Styrene 3. Tart-dodecyl mercaptan 4. N,N'Ethylen Bisstearamide



2	100% cotton bleached dyed/printed fabrics, SION, J-91	1. Grey cotton fabric 2.Azoic/Sulphur/Vat/Reactive dyes of 100% strength 3.Hydrogen Peroxide 4. Silicon Emulsion 5. Titanium Dioxide 6. Bronze power (for bronze printed goods)
3	Dyed and printed manmade fabric (polyester fabrics), SION, J-315	1. Relevant man made grey fabric 2.Relevant man made dyed and/or bleached fabric or relevant manmade grey fabric
4	Processed cotton made ups other than grey (cotton made-up), SION, J-119	Processed cotton fabrics
5	Made-ups made from man made fabrics (Polyester made ups), SION, J-316	Relevant processed man-made fabrics.

The Committee observed that as per related SIONs, H-295, J-91, J-315, J-119 and J-316, all the afore-mentioned inputs written against the respective export products have broad nexus with the exported products concerned. In view of this Committee decided that the above inputs may be allowed accordingly. PC-I Section may be informed accordingly for taking necessary action at their end.

-  
-  
-  
-  
-

Case No.31	M/s. R.B.R. Garments (P) Ltd., Tirupur.
NC 03/08 dt. 17.04.2008	F.No. 01/84/162/745/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No. 3210036020 dt. 21.8.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	
RLA, Coimbatore. Ref. No.32/24/40/030/AM08.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case is under examination of DC (MSME) and comments are still awaited from them. It was therefore decided to defer the case for re-listing on 15.05.2008.

Case No.32	M/s. Welspun Syntex Ltd., Mumbai.
NC 03/09 dt. 17.04.2008	F.No. 01/84/50/160/AM-08/DES-V
Re-fixation of input output norms against Advance Authorisation No.0310441964 dt. 6.9.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case comments called for from JDG (OPH) are still awaited. It was therefore decided to remind him and defer the case for re-listing on 15.05.2008.

Case No.33	M/s. Welspun Syntex Ltd., Mumbai.
NC 03/09 dt. 17.04.2008	F.No. 01/84/50/121/ AM-08/DES-V
Re-fixation of input output norms against Advance Authorisation No.0310437690 dt. 30.7.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case comments called for from JDG (OPH) are still awaited. It was therefore decided to remind him and defer the case for re-listing on 15.05.2008.

Case No.34	M/s. Inyati Footwears Limited.
NC 03/09 dt. 17.04.2008	F.No. 01/84/50/445/AM-07/DES-V
Ratification of input output norms against Advance Authorization No. 0610011561 dt. 21.12.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case is under examination of DIPP and comments are still awaited from them. It was therefore decided to defer the case for re-listing on 01.05.2008.

Case No.35	M/s. Gaurav International
NC 03/09 dt. 17.04.2008	F.No. 01/84/50/22/AM-06/DES-V
Ratification of input output norms against Advance Authorization No. 0510154703 dt. 31.03.2005 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that request of the firm for change of size of the export product has already been approved by the NC in its meeting on 27.12.2007. Hence, Committee decided that frequent change in the export product cannot be permitted. Therefore, the request of the firm cannot be acceded to.

Firm may be informed accordingly.

Case No.36	M/s. Bhilad Textile Industries Pvt. Ltd.
NC 03/09 dt. 17.04.2008	F.No. 01/84/162/1148/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No. 0310454982 dt. 20.12.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC (MSME) for their examination and comments. It was therefore decided to defer the case for re-listing on 15.05.2008.

-

Case No.37	M/s. Bhilad Textile Industries Pvt. Ltd.
NC 03/09 dt. 17.04.2008	F.No. 01/84/162/1149/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No. 0310454980 dt. 20.12.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC (MSME) for their examination and comments. It was therefore decided to defer the case for re-listing on 15.05.2008.

-

Case No.38	M/s. Gartex Insta apparels.
NC 03/09 dt. 17.04.2008	F.No. 01/84/50/527/AM-07/DES-V
Ratification of input output norms against Advance Authorisation No. 0710050295 dt. 26.02.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case is under examination of DC (MSME) and comments are still awaited from them. It was therefore decided to defer the case for re-listing on 15.05.2008.

-

Case No.39	M/s. Chelsea Mills
NC 03/09 dt. 17.04.2008	F.No. 01/84/162/352/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No. 0510204724 dt. 11.06.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer

the case to DC (MSME) for their examination and comments. It was therefore decided to defer the case for re-listing on 15.05.2008.

-  
-  
-

Case No.40	M/s. Sonal Garments, Mumbai.
NC 03/09 dt. 17.4.2008	F.No. 01/84/162/564/AM-08/DES-V
Re-fixation of input output norms against Annual Advance Licence Nos.0310334315 dt. 14.6.2005; and No.0310387503 dt 29.6.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Annual Advance authorization issued in this case on the basis of re-vised written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/80/07-08/Hosy. dated 17.03.2008 in partial modification of its earlier decision taken on 01.11.2007 as detailed below: -

Export Product	Import Item	Import Qty. allowed per Pc of export product
Men's Long Size Full Sleeves Shirts made of 100% cotton yarn dyed chambray fabric, GSM-190+/-10% <b>Style No. F-715M-WV12</b>	100% Cotton yarn dyed chambray fabric, GSM – 190+/-10%.	3.80 Sq.Mtrs./Pcs.

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They have to check/monitor the same by imposing Style No. on export side.”

-

Case No.41	M/s. Sonal Garments, Mumbai.
NC 03/09 dt. 17.04.2008	F.No. 01/84/162/562/AM-08/DES-V
Re-fixation of input output norms against Annual Advance Licence Nos.0310336665 dt. 29.6.2005; No.0310336661 dt. 29.6.2005; and No.0310387503 dt 29.6.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Annual Advance authorization issued in this case on the basis of re-visted written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/131/2007-08/Hosy. dated 17.03.2008 in partial modification of its earlier decision taken on 01.11.2007 as detailed below: -

Export Product	Import Item	Import Qty. allowed per Pc of export product
Men's Long Size Full Sleeves Shirts made of 100% Cotton yarn dyed chambray fabric, GSM – 190+/-10%. <b>Style No. F-715M-WV12</b>	100% Cotton yarn dyed chambray fabric, GSM – 190+/-10%.	3.80 Sq.Mtrs./Pcs.

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They have to check/monitor the same by imposing Style No. on export side.

Case No.42	M/s. Richa Global Exports Pvt. Ltd., New Delhi.
NC 3/09 dt.17.04.2008	F.No. 01/84/162/345/AM-08/DES-V
Re-fixation of input output norms against Advance Authorisation No.0510204313 dt. 31.5.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009	

The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of re-vised written comments of TC, Mumbai conveyed vide their letter NO.18/2802/07/EPII/29 dated 07.03.2008 in partial modification of its earlier decision taken on 13.12.2007 as detailed below: -

S.No	Export Product	Import Item	Import Qty. allowed per Pc of export product
1	Men's Jacket with hood	1) 60% cotton 40% polyester waffle bonded 60% polyester 40% acrylic sherpa fabric, GSM-580+/-10% 2) 100% cotton single jersey fabric, GSM-200+/-10% 3) 97% cotton 3% spandex knitted fabric, GSM-500+/-10%	1) 1.28 Kgs.  2) 0.132 Kgs.  3) 0.20 Kgs
2	Men's Jacket with hood	1) 100% cotton brench bonded 60% polyester 40% acrylic sherpa fabric GSM-550+/-10% 2) 100% cotton single jersey	1) 1.33 Kgs  2) 0.025 Kgs.

		knitted fabric GSM-200+/-10%	
--	--	------------------------------	--

The quality of fabric used in the export products should conform with the quality of fabric imported in terms of GSM, fibre composition and special finish (if any) imparted to the fabric.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They have to find out the Style No. in respect export product(s) mentioned above from firm and check/monitor the same by imposing Style No. on export side.

-

Case No.43	M/s. G.D. Enterprises
NC 03/09 dt. 17.04.2008	F.No. 01/84/50/96/AM-08/DES-V
Ratification of input output norms against Advance Authorization No. 0210102133 dt. 04.07.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC (MSME) alongwith all relevant papers for their examination and comments. It was therefore decided to defer the case for re-listing on 15.05.2008.

-

Case No.44	M/s. At Home India Pvt. Ltd.
NC 03/09 dt. 17.04.2008	F.No. 01/84/162/597/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No. 0510204141 dt. 28.05.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of re-vised written comments of TC, Mumbai conveyed vide their letter NO.11 (8)07Wvg./31 dated 28.11.2007 in partial modification of its earlier decision taken on 13.12.2007 as detailed below: -

Export Product	Export Qty.	Import Item	Qty. allowed per Pc of export product
----------------	-------------	-------------	---------------------------------------



60% cotton 40% polyester P/Loom sheet sets	2370 Sets	<p>1) CVC 60:40 (60% cotton 40% polyester P/Loom fabric 120 GSM+/-10%, 170TC, colour- lichen</p> <p>2) CVC 60:40 (60% cotton 40% polyester P/Loom fabric 120 GSM+/-10%, 170TC, colour- SAGE</p> <p>3) CVC 60:40 (60% cotton 40% polyester P/Loom fabric 120 GSM+/-10%, 120TC, colour- SAGE</p> <p>4) 60% cotton 40% polyester P/Loom fabric sheet set (flat sheet, fitted sheet, Pillow cover)(semi finished) sheet set (flat sheet – 1Pc (Total 04 Pcs = 1set) Queen sheet set-1515 sets &amp; king sheet set – 927 sets total = 2442 sets.</p>	<p>1) 1.01 Sq mtrs fabric/Sq mtr content in the export product.</p> <p>2) 1.01 Sq mtrs fabric/Sq mtr. content in the export product.</p> <p>3) 1.01 Sq mtrs fabric/Sq mtr content in the export product.</p> <p>4) Net to net with accountability clause.</p>
--	-----------	--	---

The GSM shall match on the both side of import and export item.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.45	M/s. Aditya Birla Nuvo Ltd.
NC 03/09 dt. 17.04.2008	F.No. 01/84/50/463/AM-07/DES-V
Ratification of input output norms against Advance Authorization No. 0210096995 dt. 05.01.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case in partial modification of its earlier decision taken on 29.11.2007 by allowing 2% wastage as detailed below: -

Export Product	Export Qty.	Import Product	Qty. allowed
100% Flax/Linen yarn Auto cone spliced	210000 Kgs	100% Flax/Linen Yarn upto 80 Lea/NM Single ply/Double ply/Multiple ply	214200 Kgs

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

-

Case No.46	M/s. Roser Exports, Agra
NC 3/09 dt.17.04.2008	F.No. 01/84/50/671/AM-03/DES-V
Redemption of Advance Licence No.0610004909 dt. 03.03.2003.	

The Committee considered the case as per agenda alongwith relevant papers and observed that ALC in its meeting held on 27.03.2003 had allowed the import item fusible interlining of relevant thickness – 11687 Sq mtrs. instead of 14500 Sq mtrs. against the export of 51000 pairs of Gents/Ladies Leather Shoes/Boot. But due to decrease in the buyer's order of export product i.e from 51000 pairs to 31994 pairs, firm proportionately imported 9393.60 Sq mtrs. instead of 14500 Sq mtrs. fusible interlining in this case. Firm have also completed E.O on 05.02.2004 against the A/L in question and thereafter, R.A had amended the quantity of fusible interlining i.e 11687 Sq mtrs instead of 14500 Sq mtrs. against the A/L in question. In view of this, Committee after detailed deliberations in consultation with the representatives of technical authorities present in the meeting decided to advise R.A to redeem the A/L on pro-rata basis as per actual export-import made in this case.

-

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

-

### Outside agenda case

Case No. 1	M/s. Cosmique Global, New Delhi
NC 3/09 dt.17.04.2008	F.No. 01/94/180/01/AM-09/PC-3
Duty entitlement certificate under Target Plus Scheme- Addition in Import items – reg.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that PC-3 Section have sought clarification regarding inputs allowed for exported products under Target Plus Scheme in respect of M/s Cosmique Global, New Delhi. The Committee observed that following products have been exported: -

S. No	Export Products	SION No.
1	<u>Hand Knotted/woven/tufted wollen carpets, Indo-Tibetan Carpets, Hand made wool (durries)</u> Woollen felt rugs (handmade), druggets (Durries), Hand tufted woollen carpets	<b>SION, F-8</b>
2	<u>Leather Handbags, All sorts (like Handbags, shoulder bags, shpping bags, portfolio, Travel Bags, School Bags, Ladies Bags, Men's Bags, Briefcases, attaché cases, Pouch Bags, Clutch Bags, Evening BagsRucksacs, Ladle folios, Belts, Bags etc. Leather Hanbags</u>	<b>SION, G-33</b>
3	<u>Acrylic Shawls/Mufflers/Scarves:</u> Acrylic Scarves, Shawl etc	<b>SION, J-8</b>
4	<u>Bleached or processed Polyester/Cotton Blended Fabrics or Made-ups</u> Polyester/cotton handbags, Cushion Cover, Throw (Madeups-Bleached /Processed etc	<b>SION, J-18</b>
5	<u>Blended Polyester/Cotton Grey Fabrics OR Madeups:</u> Polyester/cotton handbags, Cushion cover, Throw (Madeups-Blended Grey Fabrics) etc	<b>SION, J-21</b>

6	<u>Dyed /Dyed and Printed Fabrics/Sarees/Madeups/Hosiery/Odhanies made from 100% Polyester Filament Yarn/Texturised Yarn</u> 100% Polyester Handbags /Cushion Cover, Throw (Madeups-Blended Grey Fabrics etc	<b>SION, J-30</b>
7	<u>Fabrics/Sarees/Made ups made from manmade Filament Yarn and Metalised Yarn</u> Viscose Handbags, Rayon handbags, Cushion cover, Polyester/ Nylon Curtain, Rayon Tassel, Polyester Belt, Polyester/Viscose Bottle Cover etc	<b>SION, J-40</b>
8	<u>Grey/Dyed and /or Printed Fabrics/Made-ups (including Quilted made ups) made from relevant manmade fibres or yarns:</u> Viscose handbags., rayon handbags, cushion cover, Polyeste/Nylon curtain, rayon tassel, Polyester Belt, Polyester/ Viscose Bottle cover etc	<b>SION, J-49</b>

9	<u>Printed fabrics/sarees/madeups/hosiery made from 100% polyester filament yarn/texturised yarn</u> 100% polyester handbags /cushion cover etc	<b>SION, J-73</b>
10	<u>Textile bags such as:</u> Poyester, rayon, wool, cotton, viscose, Acrylic, Nylon Silk Bag, Hessian hand bags, Velvet hand bags & composite material handbags	<b>SION, J-83</b>
11	<u>100% cotton bleached /dyed printed fabrics/bed seets sets with /without pillow and other madeups</u> cotton fabrics (dyed & processed), cotton cushion cover, cotton throw, cotton handbags etc	<b>SION, J-91</b>
12	<u>100% cotton fabric bleached</u> Cotton fabrics (dyed & processed), cotton cushion cover, cotton Throw cotton handbags	<b>SION, J-95</b>

	etc	
13	<u>Cotton bats</u> Cotton handbags	SION, J-102
14	<b>Dyed 100% Cotton Table Cover</b>	SION, J-108
15	<b>Dyed and/or Printed Cotton made-ups</b>	SION, J-109
16	<b>Dyed Cotton Bath Rugs</b>	SION, J-111
17	<b>Dyed Cotton Durries</b>	SION, J-112
18	<b>Processed Cotton Made-ups other than Grey</b>	SION, J-119
19	<b>100% Natural Silk Chiffon, chinon, crepe, georgette, taffeta and satin fabrics/made-ups/sarees</b>	SION, J-123
20	<b>Natural Silk mixed fabrics/made ups/sarees/garments containing one or more than one specified constituent silk yarn and any other textile yarn</b>	SION, J-129
21	<b>100% Cotton Terry Towel (Bleached/Dyed)</b>	SION, J-136
22	<b>Dyed Placemat, Napkin, Table Cloth, Cushion Cover and Comfort Cover etc.</b>	SION, J-169
23	<b>Grey Placemat, Napkin, Table Cloth, Cushion Cover and Comfort Cover etc.</b>	SION, J-185
24	<b>Made-ups manufactured out of Polyester Cotton Blended Grey and Processed</b>	SION, J-204

	<b>Fabrics</b>	
25	<b>Made-ups of Grey Cotton Fabrics</b>	<b>SION, J-205</b>
26	<b>Processed Quilted Cotton Made Ups other than Grey</b>	<b>SION, J-211</b>
27	<b>Scoured, Bleached and Finished Placemat, Napkin, Table Cloth, Cushion Cover and Comfort Cover etc.</b>	<b>SION, J-214</b>
28	<b>Knitted Woollen Shawls (Dyed/ Undyed)</b>	<b>SION, J-237</b>
29	<b>Pressed Wool Felts/Compressed Wool Felts/Wool Felts made of 100% Wool/Carbonized Wool/Wool Waste and articles thereof</b>	<b>SION, J-241</b>
30	<b>Shawls/Scarves/Mufflers &amp; Made-ups made of 100% wool</b>	<b>SION, J-243</b>
31	<b>Woollen Blended Shawls/ Scarves/ Mufflers containing Wool &amp; Polyester/ Viscose.</b>	<b>SION, J-247</b>
32	<b>Cotton yarn dyed fabrics/made-ups with/without elaston/lycra/spandex yarn</b>	<b>SION, J-308</b>
33	<b>Wool/Silk blended Shawls/Scarves/Mufflers and made-ups</b>	<b>SION, J-312</b>

34	<b>Made-ups made from Man-made fabrics</b>	<b>SION, J-316</b>
35	<b>Dyed and/or printed synthetic blanket made out of Acrylic Spun Yarn (under cotton system) and Polyester Yarn containing 79% Acrylic Yarn, 13% Polyester Yarn and 8% Polyester Cotton Yarn</b>	<b>SION, J-323</b>
36	<b>Necklace of glass beads, wood, seashell, bangles, of brass, bone, wooden, lack, earring glass beads</b>	SION not available for this product.

The list of inputs having nexus with the exported products are: -

1. Raw Wool (32 Microns & above) 2. Cotton yarn (10 counts yarn) 3. Batching Oil/oil emulsifier 4. Lissapol/Sodium Lauryl Sulphate 5. Soda Ash 6. Acetic Acid/Hydrogen Peroxide 7. Eulan Wa/moth Proofing Agent 8. Potassium Bichromate 9. Sodium Hydrosulphite/Amonium Sulphite 10. Polyvinyl Alcohol (to be allowed only for Hand Tufted woolen carpets) 11. Sodium Chlorite/Lyogen SMK 12. Thinner 13. Caustic Potash 14. Dyes stuffs (Acid/Metal Complex 15. Natural Latex (to be allowed only for Hand Tufted woolen carpets) 16. Lining materials: woven non-woven, Synthetic, coated laminated, PVC, PU, coated Fabrics, Synthetic, Foam 17 Components (Brass Metallic, Synthetic or composite) Snap fasteners, Puljers, Rivets Frames, Logos, Corners, Magnetic Button, Push Clip Meganitc Locks, Decorative Fittings, Key Holders, Key Ring, Hooks, Plastic Clear Sheet, Woven/Moulded, Netsheet, Chains Ring Binders, Manicure set Accessories, Monday clip, Angle Springs Clip, Glass Beads, Chatan and Buckles etc, Stamping Foil, Adhexive (Synthetic, Latex) Sewing Thread, Elastic, Reimforement material and Adhexive tape, Loks-Key, Loks-numbered, Telescopic, Carriers, Hanger Clips, metal Accessories required for the manufacture of leather goods 18. Zip Fasteners 19. Misc. items & spares: Needles, Bobbin, Needles, Bar, Feed Dog, Hook Set, Bobbin Case, Bell Knives, Bank Knives, Pressure Foot, Binders gauges, Feed rollers, Grinding wheels, Brushes, Clicking Board, Plastic Piping cord, repair colour sticks, Edge colours, silvers marking pencil/pen/refills and Patten making boards 20. Packing Materials: Poly, PU bags,



Cardboard/Corrugated boxes, art paper, duplex board, adhesive tapes, label, Tags. 21. Acrylic low 22. Acrylic Fibre 23. Polyester Staple Fibre 24. Polyvinyl Alcohol 25. Polyester fibre 26. Polyvinyl Alcohol or hydroxyl Ether of Potato Starch Modified Polysaccharide 27. Raw Cotton 28. Polyester filament yarn or partially oriented polyester filament yarn 29. Polyvinyl Alcohol 30. Sodium Sulphoxylate formaldehyde or Zinc Sulphoxylate Formaldehyde (c.g) Rangolite DS/DP/C, Jaykeylite, Saffolite etc 31. Silicon compound 32. Optical whitening agent 33. Ionet Rap (Leveling agent for disperse) 34. Disperse dyes of 100% strength 35. Lubricating agent 36. Antistatic agent 37. Printing Gum (only for printed material) 38. Man made filament yarn 39. Metallised yarn 40. Relevant Dyes. 41. Relevant man made fibre 42. Metallic Yarn 43. Glass Beads (Relevant) 44. Disperse Dyes of 100% strength (not to be allowed if the export product is not dyed or printed 45. Vat dyes of 100% strength (not to be allowed if the export product is not dyed or printed 46. Polyvinyl Alcohol 47. Hydrogen Peroxide 48. Silicon Emulsion. 49. Polyester filament yarn or partially oriented yarn 50. Polyvinyl Alcohol 51. Lubricating agent 52. Antistatic agent 53. Sodium Sulphoxylate formaldehyde or Zinc sulphoxylate formaldehyde (e.g Rangolite DS/DP/C, Jaykaylite, Safoline etc. 54. Relevant fabric and lining. 55. Grey cotton fabric 56. Azoic/Sulphur/Vat/Reactive Dyes of 100% strength 57. Hydrogen peroxide 58. Silicon Emulsion 59. Titanium Dioxide 60. Bronze Powder (for bronze printed goods) 61. Optical whitening agent (only for white or printing goods having white ground) 62. Polyvinyl alcohol 63. Hydrogen Peroxide 64. Raw cotton for carded counts of yarn of 40s & below or raw cotton for combed counts of yarn of 40% and below or raw cotton for combed counts of yarn of above 40s. 65. Rings 2. End Tips 66. Push Lock 67. Buckles 68. Dog Hooks 69. Cotton Yarn (Relevant Quality) 70. Reactive Dyes (100% Strength) 71. Cotton fabric 72. Sodium Hydro Sulphite 73. Cotton Yarn 74. Cotton Fabrics 75. Reactive Dyes of 100% Strength 76. 100% Cotton Coarse Yarn (Below 10 Counts) 77. Reactive Dyes (100% Strength 78. Processed Cotton Fabrics 79. Mulberry Raw Silk of any grade (other than Dupion Yarn 80. Dupion Silk Yarn (gummed and untwisted) OR Dupion Silk Yarn (degummed and twisted).

81. Mulberry Raw Silk of any grade (other than Dupion Yarn) 82. Dupion Silk Yarn (gummed and untwisted) OR Dupion Silk Yarn (degummed and twisted) 83. Noil Silk Yarn 84. Spun Silk Yarn 85. Reeled Tussar Silk Yarn/Tussar Silk Yarn 86. Any other textile yarn 87. 100% /Combed Yarn 88. Hydrogen Peroxide 89. Softening Agent 90. Reactive or Direct or Vat or Dyes of 100% strength 91. Optical Whitening Agent of 100% Strength 92. Grey Cotton Fabric 93. Sulphur Dyes, Vat Dyes, Fibre Reactive Dyes(100% Strength) 94. Grey Cotton 95. Polyester Staple Fibre 96. Polyvinyl Alcohol Fabric 97. Grey Cotton Fabrics OR Raw Cotton 98. Processed Cotton Fabrics 99. Raw Cotton 100. Grey Cotton Fabric 101. Woollen/ worsted yarn not exceeding 32 BWS 102. Dyes (Acid/ chrome) of 100% strength (only for dyed export product) 103. Scoured Wool 104. Scoured wool OR



Wool Top

OR Wool Yarn 105. Scoured wool 106. Polyester Fibre 107. Viscose Fibre 108. Cotton Yarn 109. Polyvinyl Alcohol (PVA) Sizing Materials 110. Sodium Hydro Sulphite 111. Vat/ Reactive/ Sulphur/ Pigment Dyes (100% Strength) 112. Elaston/lycra/spandex yarn

OR Stretch yarn (mixed yarn containing 95% cotton and 5% of elaston/lycra/spandex yarn) Fuel for power generation Naphtha

OR Furnace Oil 113. a) Scoured Wool

OR b)Wool Top

OR c)Wool Yarn 114. Spun Silk Yarn 115. Relevant Processed Man-made fabrics 116. Acrylic Spun Yarn 117. Polyester Filament Yarn 118. Polyester Cotton Blended Yarn 119. Lylex Cloth 120. Cationic Dyes of 100% Strength 121. Zipper Poly bag 122. Corrugated box.

The Committee observed that as per related SIONS, F-8, G-33, J-8, J-18, J-21, J-30, J-40, J-49, J-73, J-83, J-91, J-95, J-102, J-108, J-109, J-111, J112, J-119, J-123, J-129, J-136, J-169, J-185, J-204, J-205, J-211, J-214, J-237, J-241, J-243, J-247, J-308, J-312, J-316, J-323, all the afore-mentioned inputs have nexus with the exported products. In view of this Committee decided that all the **122** inputs may be allowed accordingly. PC-III Section may be informed accordingly for taking necessary action at their end.

@@@@@@